

SUPREME COURT OF INDIA

Bhudeb Chandra Karmakar

Vs.

State of W.B.

Crl.A.No. ... of 1996

(G.N.Ray and B.L.Hansaria JJ.)

30.07.1996

ORDER

The Text below is only a summarized version of the order pronounced

Act of cruelty took place in Calcutta. Respondent filed complaint before Judicial Magistrate Bankura. Whether Judicial Magistrate of Bankura had jurisdiction to entertain complaint filed by him. Facts revealed that respondent was in pitiable financial condition and even if complaint had been lodged in Calcutta she could have made application for transfer of case to her place of residence. Supreme Court allowed application of transfer.